

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

T.P. No. 85/NCLT/AHM/2017 (CA 182/2006) in  
CA 313/2006 [Transfer from GHC]

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 05.09.2018**

Name of the Company: Sunish Chandrakant Parekh.  
V/s  
Gujarat Investment Trust Ltd.

Section of the Companies Act: Section 391-394 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NAISHAL. J. MODY INSTRUCTED BY PAVAN. S. GODIAWALA	Advocate	Petitioner	<u>N.J.Mody</u>
2.	PARINDA J. DAVAWALA	Advocate	OFFICIAL LIQUIDATOR	<u>Monaal</u>

**ORDER**

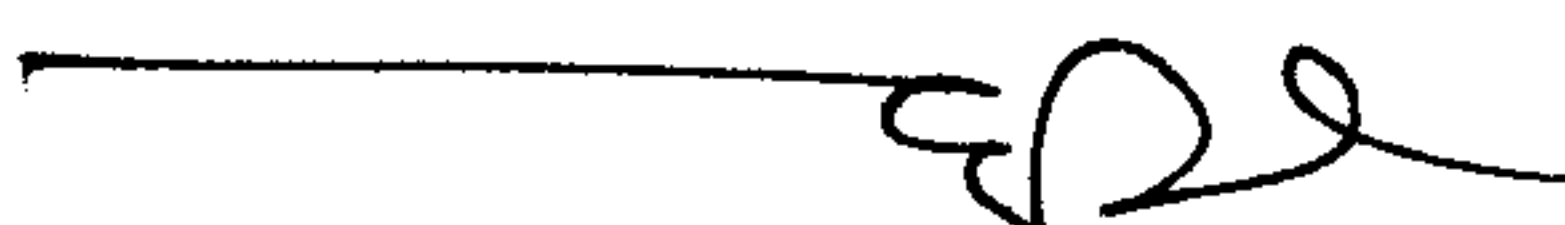
Advocate Mr. Naishal Mody i/b Advocate Mr. Pavan Godiawala is present for the Petitioner. Advocate Mrs. Parinda Davawala is present for the Official Liquidator.

In view of the order passed by Hon'ble High Court of Gujarat in R/OJ/appeal no. 11 with civil application no. (OJ) 1/2017, has also observed in paragraph no 41 and 42 of the said order, the instant matter is transmitted to the registry of the Hon'ble High Court of Gujarat for further needful action.

Accordingly, the proceeding pending before this bench is closed. The parties to the proceeding are directed to approach the registry of the Hon'ble High Court of Gujarat.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 5<sup>th</sup> day of September, 2018

  
**HARIHAR PRAKASH CHATURVEDI**  
**MEMBER JUDICIAL**